

Title : Need to bring a legislation on National Blood Transfusion to regulate and monitor blood transfusion services-Laid

**SHRI BHARTRUHARI MAHTAB (CUTTACK):** Over 1 million citizens in India require blood transfusions every month, yet many face significant challenges in accessing safe and timely blood supplies. Despite existing guidelines in the National Blood Policy (2002), hospitals often abdicate responsibility for sourcing blood, placing an undue burden on patients' families to organize blood donations. This situation has created a breeding ground for unethical practices, such as paid blood donations, and undermines patient safety. The need for a comprehensive legislative framework was emphasized in a 1996 Supreme Court ruling and is further supported by the World Health Organization. Although the National Blood Policy was established over 20 years ago, its implementation has been poor, leading to a fragmented blood transfusion system across various Government bodies. A National Blood Transfusion Act would streamline efforts to regulate and monitor blood services, ensuring consistent standards of safety, availability, and quality. This Act would empower a Central National Blood Transfusion Authority to set guidelines, regulate blood banks, ensure proper licensing, and enforce safety monitoring. It would also provide essential training, foster research, and improve coordination across healthcare institutions. I urge the Government to prioritize the creation of this Act to safeguard public health and ensure equitable access to safe blood transfusion services across the nation.